

ITEM NO.4 Court 2 (Video Conferencing) SECTION XVII
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL Diary No(s). 4896/2021

(Arising out of impugned final judgment and order dated 11-10-2019 in OA No. 453/2019 17-02-2020 in RA No. 01/2020 passed by the National Green Tribunal)

M/S SASAN POWER LIMITED

Appellant(s)

VERSUS

ANJANI JAISWAL & ORS.

Respondent(s)

(IA No.68044/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.68045/2021-EXEMPTION FROM FILING O.T. and IA No.68043/2021-CONDONATION OF DELAY IN FILING APPEAL)

Date : 29-06-2021 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE B.R. GAVAI

For Appellant(s) Mr. Shri Venkatesh, Adv.
Mr. Nitin Saluja, AOR
Mr. Abhiprav Singh, Adv.
Mehak Verma, Adv.
Mr. Anant Singh, Adv.
Mr. Suhael Buttan, Adv..
Mr. Abhishek Nangia, Adv.
Mr. Siddharth Joshi, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Applications seeking exemption from filing Official Translation and Certified Copy of the impugned order(s) are allowed.

Issue notice.

There shall be stay of recovery in the meantime.

Tag with C.A. Nos. 4251-4252 of 2019.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
BRANCH OFFICER